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(13) We hope that the implementation of the above policy will not only help the orderly revival of the sick units both in the large and small protect scale sector but also employment and the investment of public resources in these undertakings. The success of the policy will naturally depend on the co-operation that we get from the State Government,, the labour, the financial institutions and others. It is also our hope that with their help the incidence of sickness in industry can be

reduced and dishonest management suitably dealt with under this policy.

(14) I seek the support of all sections of this House for this poli cy.

S.HRI INDRADEEP SINHA (Bihar): Mr. Vice-Chairman, Sir, may I seek one clarification? Now, one of possibilities suggested by the hon. Industry Minister is that a sick unit may be merged with a viable unit in the private sector. Now it is through such mergers that monopolies have developed in most of the capitalist countries, which the Industry Minister knows. Now, will clarify whether before giving permission for a sick unit to be merged with another viable unit in the private sector, Government would see to it that it does not lead to growth or strengthening of monopoly in that field?

SHRI GEORGE FERNANDES: Most certainly, Sir. . .

AN HON. MEMBER: It is for the Chair to decide.

थी कल्पनाय राय (उत्तर प्रदेश): उपसमाध्यक्ष महोदय, यह बहत ही महत्वपूर्ण पालिसी स्टेट-मेंट है जो उद्योग मंत्री ढारा दी गई है, मैं इस पर वहस की मांग करता हं।

श्रीजार्जंफर्नेन्डीज: जबभी सदन तय करे, हम तैयार हैं।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA); He says that he is prepared for the discussion.

## THE DEPOSIT INSURANCE COR-PORATION (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL, 1978-

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): We go over to the Deposit Insurance Corporation (Amendment) Bill. Shri Shiva Chandra Jha.

श्रीकितचन्द्रझा (बिहार) : उपसभाध्यक्ष महोदय, डिपोंजिट कारपोरेशन ग्रमडमेंड विधेयक जो हमारै सामनै है यह बहुत साधारण विधेयक है। इसमें डिपोजिट इंशोरेंश कारपोरशन ग्रीर केडेट ॄ्रारंटी क रपोरेशन जो है दोनों को मिला दिया जाता है दोंनों के लक्षय मोटे तौर पर एक है। डिपोजीट इंगोरेंग कारपोरेणन के रिसोर्सेज ग्रौर सम्पत्ति ज्यादा है और केडेट गारंटी कारपोरेणन के कम हैं, इसलिए दोनों के लक्ष्य को हासिल करने के लिए यह विधेयक है। दोनों को मिला करके नाम बदल दिया जाता है तो नाम हो जाता है डिपोजिट इंगोरेंस केडिट गारंटी कारपोरेशन । यह विल्कुल साधारण विधेयक है । इसमें जो संशोधन किए जाने हैं, उस विषय में सदन केहर सदस्य का फर्ज हो जाता है कि इसका समर्थन करे। माननीय सदस्य ने इसका विरोध करने के लिए बहुत मेहनत की लेकिन सब बेकार । ग्रगर उनको मेहनत करनी है, तो मेहनत इसके समर्थन के लिए करे क्योंकि यह इंशोरेंश के मुत्तालिक है। इस संबंध में दो तीन बातें उठाना चाहता हूं।क्योंकि यह बीमें की बार है भीर डिपोजिट इंगॉरिंग की बात अलग हैं बीमें की बात है खैर बीमें की चिसी तरह कीबात होगी तो आपके पास ही आएगी और आपको ही इससे निपटना होगा। इसलिए मैं जानना चाहता हूं कि डिपोजिट इंक्षोरेंश जो आप बनाने जा रहें हैं दौनों को मिला-कर उसके जरिये या दूसरे जरिये से (ऋष ईशोरेंश) फसल के बीमें की कोई बात आपके सामने हैं? श्रापने देखा होगा कि फसल किस तरह से बरबाद होती है। हम सब यह जानते है कि बाढ़ और सुखे से फसल किस तरह बरबाद होती हैं। यदि किसी को पता नहीं है तो उत्तरी बिहार में जाकर देखें जो कि सखाड की चपेट में है। उपसभाध्यक्ष महोदय विहार के जिले खासकर मधवनी और दरभंगा आदि ऐसे जिल हैं। जहां पर बाढ ग्रीर सुखाड का झमेला है रहता है। इसलिये ऐसे खेतीहर जिनकी फसल विज्ञान पर नहीं बल्कि मौनसून पर या वैदर गाड पर जो मुन्नसर रहते हैं उनकी जिन्दगी बहुत खराब हो जाती है। उनके लिये फसल के बोने की व्यवस्था होनी ी चाहिये ताकि जब भी

फसल बाढ से या सुबाइ से बरवाद हो, विपत्ति के दिनों में उनको बैंक के जरिये या कारपोरे शन के जरिये सहायता मिले । फसल बीमा की बात कोई नयी बात नहीं है। दुनिया के दूसरे मल्कों में भी यह बात चलती हैं इसलिए हिन्दुस्तान में भी चल सकती है। हिन्दुस्तान में कृषि में कितने लोग लगे हुए हैं यह कहने की जरूरत नहीं है । 80 प्रतिशत लोग हैं यह एक ग्रहम बात है । इसीलिए मैं चाहता हं कि काप इश्योरेंस की बात इस विधेयक में लायी जाय । यदि इसमें संभावनः नहीं है--जो कि नहीं है-तो विधेयक में एक दूसरी जगह काप इंक्योरेंस की व्यवस्था की जाय । इसके लिए मंत्री महोदय सोचें ग्रौर कोई रास्ता निकालें।

दूसरी बात जिस ग्रोर मैं मंत्री महोदय का ध्यान खींचना चाहता हूं वह है अनइम्प्लायमेंट इंग्योरेंस-बेकारी की समस्या । देश में कितने लोग वेकार हैं यह कहने को जरूरत नहीं है। चार करोड़ से ज्यादा लोग देश में वेकार हैं। 2-3 दिन पहले मेरे सवाल के जवाब में लेबर मंत्री महोदय ने जवाब दिया कि 57 लाख शिक्षित लोग बेकार हैं। शिक्षित मैट्रिक, ब्राई० ए०, बी० ए० ग्रीर एम० ए० ऐसे 57 लाख लोग बेकग्र हैं, जो रिजस्टडं हैं । जब 57 लाख लोग रिज्ञस्ट्रेशन में बेकार हैं तो हकीकत में तो स्नौर ज्यादा बेकार होंगे । इसके ग्रलावा ग्रीर दूसरे नौजवान शिक्षित नहीं हैं, बेकार हैं क्या उनकी जिन्दगी इसी तरह बरबाद होगी ? इसलिए मैं कहना चाहता हूं कि उनके धनइम्प्लायमेंट इंस्वोरेंस की व्यवस्था होनी चाहिए । ये बहुत जरूरी है ग्रीर इसीलिए मैं मुरू से इस बात को उठाता रहा हूं कि बेकारी दूर करो या वेकारों को भत्ता दो । यदि इम्प्लायमेंट की व्यवस्थान हो सके तो इंग्योरेंस की व्यवस्था करें। दोनों बातें एक ही हो जाती हैं। अतः मैं यह जाना चाहता हूं कि क्या इस विधेयक में अनइम्प्लायमेंट इंक्योरेंस की कोई गुजाइंश होगी या नहीं ? यदि नहीं होगी तो आप इसके बारे में सोचें भीर अनइम्प्लायमेंट इंग्योरेंस इसको कारपोरेशन कहें या दूसरा कोई माऊट फिट कहें, बनायें। इसी प्रकार से और इंग्योरेंसज की भी बातें हैं लेकिन मैं उनकी स्रोर जाना नहीं चाहता हूं मैं तो सिफं इन दो, काप इंक्योरेंस ग्रीर ग्रनइम्प्लायमेंट इंक्योरेंस की तरफ मंत्री महोदय का ध्यान खींचना चाहता हूं कि वे इस विधेयक में इसकी गंजाइश करें ग्रीर इन्हीं सब्दों के साथ मैं इस विधेयक का पुरजोर समर्थन करता हूं।

SHRI INDRADEEP SINHA (Bihar); Mr. Vice-Chairman Sir, apparently, the Bill is of a technical nature. The proposal is to merge one body in another body; there can be no objection to that. But I wish to refer to certain other aspects and those aspects are about deposits and advances in the rural, urban and the metropolitan

areas and advances to the priority sectors of the economy. Now, recently, the Estimates Committee of the Lok Sabha has submitted its report on this question. It has found that the rural branches of the nationlised banks have become agencies for mopping up savings of the rural sector and transferring them to the urban industrial sector. This, I supposed the Minister of State in the Ministry of Finance will agree with me, is against the declared policy of because the declared his Government policy of his Government is that more funds and more resources should be allotted to the rural sector so that the rural sector, both the rural agricultural sector as well as the rural industrial sector, develops. Now according to the findings of the Estimates Committee, the credit deposit ratio at the end of December, 1976 in respect of the rural sectors was 57.44 per cent. But the ratio in case of the urban sector was 63.96 per cent and in case of the metropolitan sector, 102.49 per cent. So, at least in case of the metropolitan sector,, they were drawing from the banks more than they were depositing in the banks. And even the urban sector was drawing far

more than the rural sector. Now, I know that the vast bulk of deposits are generated in the urban and metropolitan sectors because they are the centres of industry, trade as well as finance. But, the policy should be— at least the declared policy of the Government isthat part of the savings of these sectors should be directed towards the rural sector so that the rui'al sector develops rapidly. But the practice so far has been that the savings of the rural sector have been sucked up through the branches of the banks and directed towards the urban sector and particularly the metroplitan sector. So when the Bill has come for the merger of the Deposit Insurance Corporation and the Credit Guarantee Corporation, I would like to have an assurance from the hon. Minister of State for Finance that this policy will be reversed and the declared policy of the Government

will be implemented.

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[The Vice-Chairman (Shri Sved Nizam-ud-Din) in the Chair.]

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poration (Amdt.

Now, the agrarian sector contributes about 45 per cent of the national income. If we take into account the small-scale industries, the handicrafts, which are also located in the rual area, then approximately 50 per cent of the national income is derived from the rural sector. It would be fair that at least 50 per cent of the bank deposits are loaned out to the rural sector for development of agriculture and development of small-scale and cottage industries. The practice so far has been very very discouraging. So, will the hon. Minister be pleased to give an assurance to the House that a target of allocating at least 50 per cent of the bank deposits to the rural and the cottage sectors will be fixed by the Government and they will try progressively to achieve this target at least during the next four years?

Secondly, Sir, I come to advances that are made to big industry, to agriculture and to small-scale industry. Here also after the nationalisation of the 14 commercial banks, some improvement has taken place. Advances to agriculture as well as smallscale industry have increased. But according to the figures given by the Government in this House in answer to Starred Question No. 152 on the 2nd May, 1978, the advances to large and medium industry were Rs. 5,880 crores up to the end of February, 1978, to small-scale industry, Rs. 1,642 crores and to agriculture, Rs. 1X61 crores. That is, roughly twothirds of the advances are still going to large and medium industry. Now, large and medium industries have their own resources. They can mobilise more resources. Why should the nationalised banks give the bulk of their advances to this sector? Rather, the teulk of their advances should go to

agriculture and small-scale mdustry. The picture should be just the reverse. Two-thirds of the advances of these nationalised banks should go to small-scale industry and to agriculture and only one third should go to big and medium industry. I would also like a clarification of policy on this question from the honourable Minister.

and Misc. Provisions) Bill. 1978

In the Estimates Committee Report itself it has been pointed out,

"However, it was noticed that in agriculture major share of amount of loans were availed of by comparatively bigger farmers and the small farmers and agricultural labourers could not utilise the loan facilities from these banks to the desired extent

So, whatever is given to the rural sector, the bulk of it is cornered by the landlords and the rich peasants in the rural areas, and the persons whom this Government says it desires to help, they do not get that benefit or they get a very small portion Therefore, I would also like a policy of it. statement by the honourable Minister of State that in future at least the bulk of the advances that are allocated to the rural sector will go to the small and medium peasants and the agricultural labourers, and not to the rich peasants and landlords. I would rather suggest one-third, not more than one-third, should be given to the rich peasants and landlords even though they own about twothirds of the land, and two-thirds of the rural credit should be earmarked for the middle peasant, the small peasant and the agricultural labourer. If this change brought about, then alone can be achieved the objective of raising the standard of living of the poorer sections in the villages, and the alone can be taken the step towards the Government's declared realisation of objective that they want to remove poverty and unemployment during the next vears.

Then, I am surprised that this Bill proposes that the total capital of the

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[Shri Indradeep Sinha] new body or the merged corporation should be raised from Rs. 5 crores to Rs. 15 cores. But will that be enough? What would be the scale of its operation? According to the Reserve Bank's estimate, the rural sector owes a debt of nearly Rs. 4000 crores. The annual credit requirements of the rural sector alone have been assessed at about Rs. 3800 crores and will go up to Rs. 4500 crores by 1985 according to the projections made by the National Commission on Agriculture. Now, all this credit will have to be guaranteed Credit to the small industry sector will also have to be guaranteed. When a corporation is set up or when two corporations are merged with the objective of guaranteeing this credit,, then, will a capital of Rs. 15 crores be enough? I would rather suggest that the total capital of this merged corporation should be at least Rs. 100 crores and it should have the objective of guaranteeing credit which should be extended on a vastly increased scale to the rural sector and in the rural sector to the small peasant the agricultural labourer, the small crti?an, the handicraftsman find the tiny industries. I have not given any amendment, but I would request t^c Government to consider this suggestion or to explain how they propose to cope with the task with the smaP capital base of only Rs. 15 crores.

Finally, I was rather surprised to find that the speech which the honourable Minister of State read out here was word to word the same speech that he had read out before the Lok Sabha...

SHRI SATISH AGARWAL: because the Bill is the same.

**INDRADEEP** SHRI SINHA be The cause the writer is the same. officer writes and Minister reads

SHRI SATISH AGARWAL: A horse is a horse everywhere.

SHRI INDRADEEP SINHA: That is not a good practice for the honourable Minister, that he reads out what his ollicial writes. We do not want our Ministers to resd out speeches prepared by officials. We want them to speak here. The Minister should speak here if he knows the subject. Word for word it is the same. The same thing was read out in the Lok Sabha. It was read out here also. Neither the Minister nor the Minister of State has written this. Any way in that speech these is a reference to the credit guarantee scheme run separately by the Reserve Bank of India. The Estimates Committee have gone into this question and they have made a recommendation that that scheme should be merged in this Credit and Deposit Insurance Corporation. I would like to know what is the justification or the Government to persist in continuing that credit guarantee scheme separately and not accepting the recommendation of the Estimate Committee. Thank you.

SHRI SURENDRA MOHANTY (Orissa): Mr. Vice-Chairman, I rise to support this Bill which is non-controversial in nature. But I would crave the indulgence of the House as also of the Hon. Minister tor drawing their attention to certain very disturbing tendencies and trends which have come to my notice regarding the credit policy of some of the nationahsed banks. It seems this Bill relates to the credit policy and credit guarantee. I am .«are the House will be interested to see that the nationalised banks do not function as leverage for the multinationals in this country, not only to mop up larger profits, but to throttle the small-scale operators. This is a very, very serious matter and I hope the hon. Minister of Finance will pay some attention to

We know that M/s. Greaves Cotton is a multi-national company of which the Greaves International is a subsidiary. This Greaves International is

engaged in fishing of prawns on the Orissa coast. I am surprised how multinational like Greaves Cotton, Britania Biscuits and Glaxo and such other companies operate in the field of fishing and manufacturing biscuits and ether consumer goods. Be that as it may, the Calcutta Branch of the Bank of India has advanced Rs. 50 lakhs to this Greaves International and its benami unit M/s. Puri Marine Products for processing and exporting prawn without insisting on the margin money. I hope the hon. Minister will make a note of this. It means the Bank of India, which is a nationalised bank, has advanced Rs. 15 lakhs as term loan and Rs. 40 lakhs as export finance to Greaves Cotton and Greaves International which is a multi-national company, without any margin deposit. I ask the Janata Government to tell Us how many small operators have been given this kind of facility by our nationalised banks of which we are proud.

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Voration (Amdt.

श्रो कनतनाव झा (बिहार) : समाजवाद लाते के निये ..... श्री मुरेन्द्र महत्ती : क्या है, उसी निये जो सनाजबाद को ग्रन्छ। बनाने के निये तो.....

Sir, Just now I was mentioning that this a very serious matter.

Now, Sir, many honourbale speakers have referred to the fact that our rural sector is languishing for want of bank of credit. The small operators are not getting the credit and whenever they go to- the- bank for credit facilities, they are asked to deposit 15 per cent as the margin money. Now. this is really a thing which baffles my imagination. How can a nationalised bank advance money to these multinational companies for operations like prawn-catching? And. Sir. the multinationals... with the credit that is given to them by the nationalised banks, are throttling the small operators as a result of which the small prawn operators in Orissa in the coastal areas, who have been engaged in the processing of prawn and exporting them,

are now starving and those small 427 RS-5

units are closed down. Therefore, I while this Bill is being brought forward to streamline the credit policy of the nationalised banks, I venture to suggest to the honourable Minister I that the honourable Minister should i pay some attention to it and there I must be a specific inquiry into the granting of advances to such multinationals particularly the grant of an advance of fifty lakhs of rupees to M/s.; International without any margin money, without any margin deposit. And, Sir, the honourable Minister should also let us know when this credit was sanctioned and when ' this margin money was deposited. These two dates are very vital because, to my knowledge—I say this. Sir, with 1 seriousness-this margin money till i even today has not been deposited at all. It has not been deposited at all till today, if my information is correct. Therefore, these two dates are very vital. These matters should be handed over to the CBI or to the Vigilance Department, because here is a serious matter. But I would like to write to the honourable Minister because I do not want to go into this matter in all details because certain individuals and personalities are involved in this matter whom I do not want to mention here or whom I do not want to drag into this since they are not here to defend themselves. But I would like to write to the honourable Minister and if the honourable Minister, Sir, means ! business if he means that the nationa-[ Used banks are really for furthering the operating socialist ob.iectives of the Janata Government, if the Minister is serious about seeing that the name of the Janata Government does not roll in the dust, then he must order an inquiry into the affairs of the Calcutta Branch of this particular nationalised bank and he must tell House as to how this heavy amount I the I came to be advanced to a multinational company without the margin deposit.

Sir, while welcoming this Bill, if I have brought this fact to the notice of the Government, it is merely because of the fact that most of the time the

Government, the Minister or the Officers are not in the know of things and are not properly informed and these people take advantage of this. This is taken advantage of by the nationalised banks for doing this kind of sordid things. With these words. Sir, I support the

श्री सतीश प्रप्रवाल : उपसभाष्यक जी, सभी सदन में कई एक सम्माननीय सदस्यों ने प्रपन विचार अवत किये । मैंने ध्यानपूर्वक उन मद बातों को सुना है । सभी बन्धग्रों के उत्तर देने की ग्रावस्थकता नहीं है ।

सम्माननीय सदस्य श्री मुरेन्द्र मोहन्ती जी धभी जो बोल रहे थे उन्होंने ग्रीव्स बाटन के सम्बन्ध में जो बातें रखीं हैं, उनके सम्बन्ध में धगर कोई धनियमितना हुई है तो धावश्यक जांच कराई जाएगी और उसकी जांच का जो परिणाम निकलेगा उससे मैं उनको धवनत कराऊंगा।

यहां पर बहुत मारे महे उठाये गये हैं। सबसे पुत्रे बक्ता हमारे मित्र श्री कल्पनाथ राव ने जो भाषण दिया बह भाषण यद्यपि विध्य से सम्बन्धित नहीं था, परन्तू काफी रोचक था ग्रौर कई महत्वपूर्ण मृहे उन्होंने उठाये हैं जिनके सम्बन्ध मे इस बाजन के समय मेरा उत्तर देना मानव नहीं है। सम्भवतः इस प्रकार के प्रान कल वैकिस सर्विस कमीशन की चर्चा पर उठाये जाने तो ज्यादा ग्रन्छ। होता । इस समय जो प्रश्न हमारे सामने है वह बहुत सीमित है । वैक में डिपीजिटमें जो पैसा हिपोजिट करने हैं उनकी सैक्योरिटी भ्रोर सेफ्टी के लिए एक डिपोजिट इंग्योर्डेस कारपोरेशन बनाया गया, गन् 1961-62 में । किसी भी खाते वाले की, किसी भी व्यक्ति की ओ अमा पुंजी है ग्रगर वह लिक्विडिशन में चली जाए तो उसकी डिपोजिट ग्रेफ रहे ग्रीर उसकी मिनिमम गारण्डी मिल बाए इसके लिये यह किया गया है। बर्तमान में 20 हजार रूपये की है। इसीलिए डिपोजिट इंड्योरेंन कारपीरेशन का निर्माण हुआ। । उसके लगभग 10 वर्ष बाद 1971 में इसरा कडिट गारण्टी कारपोरेणन बनाया गया क्योंकि देक्स एडवांस नहीं करते थे पैसे की, उन लीगों की, उन सैक्टमें को जो छोटे हैं, स्माल वोरोवर्स हैं. कोटेज इंडस्ट्रो वाले हैं, स्माल स्केल इंडस्ट्री वाले हैं. पादिजन्म हैं. मजिनल फार्ममें हैं। क्योंकि रिस्क ज्यादा रहती थी इसलिये एक कम्पनी बनाई गई । उस कम्पनी के माध्यम से उन सारे केडिट को गारण्टी किया गया । वह बगना पैमा बैकों से ग्रलम लेते में । उनके लिये डिपोजिट इंग्र्योरेंस एक रहा ग्रीर केंडिट मारण्टी दूसरी रही। जो हिपोजिट्स इंध्योरेंग होता था वह एक कार-**पोरेशन के माध्यम से धौर बेडिट को गारण्डी** होती थो वह इंसरी निमिटेड कम्पनी के माध्यम से होती थी। यह सोचा गया कि वैकों से दोनी का सीधा संबंध है। डिपोजिट का संबंध भी बैक

से है और वैक्स में जो एडवॉस नारफ्टी दी जाती है उनका महाब भी वैक में हैं तो इन संस्थायाँ की धलग-अलग आवश्यकता क्यों है। यहातायक वर्षा करने की क्या जरूरत है। फैक्सन दोनों का एक ही है इमलिये यह मीचा गया कि औ कस्पनी है. जो लिमिटेड बॉडिट गारण्टी कापोरेखन माफ इंडिया है इनकी समलगमेट करके डिपोबिट इंग्लोरेंस कारपारणन को दे दिया आए और इसका नाम निर्पातिक देम्योरेन एवर बेडिट नारुटी कार-पोरेशन रहा दिया जाए (इस प्रकार की स्वयस्था की नई है । यह एक माधारण और सामान्य विधेयक है। इतनी इसमें बहम की गंबाइक नहीं भी लेकिन सम्मानित सदस्यों ने इस का दायरा काफी वहां कर दिया । सुझे खुणों है कि कई सदस्यों ते प्रमुख नुज्ञाब भी दिये जो मरफार के लिये लाभदापक होंगे लेकिन बर्नमान में इसकी धावश्य-कता नहीं थीं । जो एक-दो विशेष मुद्दे उटावे सबे है मैं धावश्यक समझता हू उनके विश्य में कुछ 軽 1

यह बिल्कुल धम है कि हम मैन्ट्रनायक्रेणन या केन्द्रीयकरण करते आ रहे हैं। यह केन्द्रीयक्षरण नहीं है बहिक जो धनावश्यक सूर्चा हो संस्थायों पर ही रहा था उसकी मचाया है। दोनों संबाधों को धमलसमेट करके एक बनाया जा रहा है । इमलिये यह बिल्कुल गलत धारणा है कि जनता पार्टी विकेटीयकरण कर रही है । मारो मना का केन्द्रीयकरण किया जा रहा है। मैं ममझता है करुपनाथ राय जी ने केवल जनता पार्टी की नौतियों की धालोचना या किसी प्रकार में उनको कडम या जिटीसाइड करने का शक्सर उठाने की दृष्टि में यह माहील ग्रष्टा किया है ग्रन्यथा इमने कोई संबंध नहीं है । स्रीर जो प्रस्त उन्होंने उठाये हैं राष्ट्रीयकरण से नेकर समाजनाद साग्रास्यवाद , बोखटा मुखदा ग्रादि को कुछ कहा वे यस अलग राजनीति प्रकृत है जिनका समुक्तित समय पर समजित उत्तर दिवा जाएगा ।

एक दो प्रका और माननीय सदस्यों ने उठाये । प्रभी जा माजब ने जाप्य इंड्योरेंन धीर धनएम्पला-ग्रह इंड्योरेंस के बारे में प्रकृत उठाया । इनका सीधा संबंध इस बात से नहीं है। सेकिन भारत इंग्योरेंस की बावश्यकता समय-समय पर इस सदन में धीर उम मदन में मदस्यों ने प्रति-पारित की है। व्यक्तिगत कप से मैं भी इस बात में सहमत है कि इस गरीब देश में हमारे काश्तकारों की फसल के बीमें की कीई न कोई बोजना होनी वाहिये । मैं समझता है इस संबंध में सरकार घलन में विचार करेंगी। यह प्रक्र पहने भी उठाया गया है लेकिन मिद्धात: में व्यक्तिगत हुए से उनकी इस बात से महमत है कि ऐसा कुछ होना चाहिये। लेकिन धनाम्यनाएट नामी की इंग्योरेंम होती भाहिये में इस बात से सहभत नहीं है । यह नवाल तब सका होता है जब कार्ड गुरुनागड होकर किसी कारण में प्रनप्त्यसाएउ हो जाता

है । उसकी नौकरी छूट गई हो, डिसएबल हो गया हो उनके लिये इंड्योरेंस की बात उटाई जा सकती है । लेकिन जिस इंग्र से यह प्रका यहां खड़ा किया गया है कि हमारे देश में अनएम्प्लाए-मेंट बहुत है इसलिये अनएम्प्लाएड लोगों की इंग्योरेंस होनी चाहिये, मैं इससे सहमत नहीं हूं । अगर कोई भादमी कहीं एम्प्लाएड है और फिर वह अनएम्प्लाएड हो गया है तब यह बात उट सकती है । रेसिकली अनएम्पलाएड लोगों को इंग्योरेंस का सवाल यहां खड़ा नहीं होता । यह एक अलग प्रभा है ।

श्री शिव चन्द्र झा (बिहार) : श्रीमन्, इस संबंध में दो बातें हमारे सामने हैं । एक तो वे लोग हैं जो कुछ तो काम करते हैं, लेकिन पूरी तरह से इम्प्लाइड नहीं है । जो लोग धनइस्प्लाइड हैं उनके लिए, मैंने इस प्रकार को बात कही है । इसके साथ-माथ इस प्रकार के लोग भी हैं जो पूरी तरह में हमारे देश में धनइस्प्लाइड हैं । इन दोनों के संबंध में मैंने धलग धलग बातें कही है ।

श्री सतोश श्रवशल : इस संबंध में मैंने जो इन्टरप्रेटेगन दिया है और मेरी जो धारणा है उसके श्रनुसार में यह कहना चाहता है कि श्रगर हम बैकारी का इंड्योरेन्स कर देंगे तो जो लोग बैकार रहते हैं वे कोई भी काम-धन्धे पर शाने वाले नहीं हैं।

दूसरी बात हमारे माननीय सदस्य श्री सिन्हा ने उटाई है। उन्होंने कहा है कि जनता सरकार ने जो धपनी पालिसीज डिक्लेयर की है उनको बहु इस्पलीकेन्ट नहीं कर रही है। उन्होंने पूछा है कि हम अपनी नीतियों को किस प्रकार से कार्यान्तित करने जा रहे हैं। उन्होंने यह भी बताया है कि रत्त मेक्टर पर कितना खर्च किया जाना चाहिए और काटेब इंडस्ट्रीज पर कितना खर्च किया जाना चाहिए। इस प्रकार से जो मुटे उन्होंने उठाये हैं, उनके संबंध में सरकार ने जो इट्टक-अन्म जारी किये हैं उनके संबंध में सरकार ने जो इट्टक-अन्म जारी किये हैं उनके संबंध में बोड़ी जानकारी में सदन में देना चाहता हूं जिससे यह जानकारी मिल जाएगी कि हम लोग बर्टमान में किय प्रकार से काम कर रहे हैं। जो इंस्ट्रक्अन्स हमने जारी किये हैं वे इस प्रकार हैं:—

(1) The Reserve Bank of India's branch expansion policy for 1978 is diiecled towards opening of more branches at unbanked rural centres in underbanked districts/States, so . as to correct the regional imbalances in the availability of banking facilities and strengthen institutional credit infrastructure in backward areas. Branch expansion in urban and metropolitan areas will be very much restricted. During the year

- 1977, commercial banks opened 3348 hianches highest number in any one year so far. Of these, 2261 Or 66.3 per cent were at rural centres. The accent of rural branch expansion will continue but would mainly be directed towards under-banked districts/States.
- (2) Government have decided that by the end of June 1978, each unbanked community development block in the country should have a bank office. At the end of December 1976, there were over 700 unbanked blocks. Today the number has been reduced to 250. Of these, in respect of over 200, banks are already holding licences for branch opening.
- (3) Banks have been advised by the Reserve Bank of India to deploy 60 per cent of the total deposits mobilised by them in the rural and semi-urban areas in those areas.
- Government has asked the public sector banks to ensure that 33-1/3 their per cent of advances by the end of March 1979, should the priority be given to sectors. including agriculture. the end of March, 1977, the propor tion was about 27 per cent.
- (5) To enlarge flow of bank credit rural/semi-urban areas and neglected sectors, lead hanks the asked formulate district were to plans for their lead districts Reports received by March 1978. plans have show that credit prepared for 376 of the 382 districts.
- (6) The Scheme of Differential Rate of Interest, under which loans are advanced at the rate of 4 per the cent per annum to weakest among the weak, having annual income of not more than Rs. 2.000 in rural areas and Rs. 3,000 in urban areas, has been extended to cover the entire country. Banks have been asked to ensure that at least of their credit under the scheme

## [श्री सतीश ग्रग्रवाल]

went through rural and semi-urban branches and that ^^ least 1/3rd of the DRI credit should accrue to the scheduled castes/tribes. Present imbalances in this regard are to be corrected by March 1979.

- (7) 48 Rgional Rural Banks have been established in 16 States covering 87 districts to provide credit to the weaker sections in the rural sector. As at the end of January 1978, they had opened 1218 branches, mobilised Rs. 32.9 crores as deposits and disbursed Rs. 46.14 crores as credit.
- (8) The procedures and application forms for loans by banks have also been streamlined to facilitate the flow of credit particularly to the rural sector.
- (9) In the co-operative sector, be sides streamlining the policies and being procedures, taken step's are primary reorganise Agricultural viable Credit Societies into multi units with full-time, paid purpose secretaries.
- (10) Farmers' Service Societies are also being organised.
- (11) Steps have been taken to re habilitate weak central co-operative banks to improve their staffing pat tern and professionalise manage ment policies.

SHRT U. K. LAKSHMANA GOWDA (Karnataka): How many more pages are you going to read?

SHRI SATISH AOARWAL: Only the last point remains.

(12) To promote industries tiny rural/semi-urban Margin areas Money Scheme has been introduced. It provides for giving 10 per cent fixed capital investment as soft loan to entrepreneurs to set up in with investments in plant dustries and machinery not exceeding Rs. 1 lakh. The margin money assistance scheduled castes/tribes is at 15 per cent.

There are various other directives being issued by the Government. We are taking steps to see that bulk percentage of the credit goes to the rural sector, small scale industries and the poorer sections of society. We are looking into it. That is what we are looking into. I think that meets the points raised by Shri Indradeep Sinha. I do not think there is anything more for me to say. So far as the points raised by Shri Surendra Mohanty with regard to credit guarantee and credit policy are concerned,. I have already 'stated them before the House. So far as the question of an advance made by the j Calcutta Branch of the Bank of India j of Rs. 50 lakhs to the Greaves Cotton is concerned, that would be looked into and the result would be known to him. There are several other minor points that have been raised by other hon. Members. Without taking much time of the House, I give an assurance to this House that this i^ a very welcome measure and it would reduce the overhead expenditure of the two Corporations, There need be no doubt in the minds of the hon. Members that the amount of Rs. 15 crores would not be adequate. I think for the time being it ia sufficient. Moreover, premia will be coming in and the fund will go o" building up. So, I think the things will be managed. I assure the House that all the valuable suggestions that the hon. Members have rnade during the debate On the consideration of this Motion will be taken note of. With this assurance, I request the hon. Members to go through this

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): Now I will put the

The question is:

"That the Bill to provide for the acquisition and transfer of undertaking of the Credit Guarantee Corporation of India Limited in order to serve better the need for

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providing credit guarantee to commercial banks, and further to amend the Deposit Insurance Corporation Act, 1961, and the Reserve Bank of India Act, 1934, and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 9 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL: Sir, I move:

"That the Bill be passed." The question was proposed.

SHRI U. K. LAKSHMANA GOWDA: Of course, I agree with the Minister that it is a very simple Bill. But I would like to bring to the notice of the Minister one point. So far as the insurance cover to the depositors is concerned, it is limited to Rs. 20,000. If the deposits exceeding Rs. 20,000 are there, the insurance cover is not available, in the present day circumstances, when there is inflation and so many other things and the value of rupee is so low, providing an insurance cover only to the extent of Rs. 20,000, according to me, is very insufficient. I would request the hon. Minister to consider the question of increasing this limit substantially 'SO that the insurance cover is also available to depositors with much larger amounts in deposit. Thank you.

SHRI LAKSHMANA MAHAPAT-RO (Orissa): Sir. as far as I am aware, this Deposit Insurance Corporation was formed after the disaster of the Palai Bank which collapsed it. It was a bank of repute and had many branches in the country and some abroad also. On the basis of

that reputation, there were many poor people who had deposited their •small earnings with the Bank. But when it collapsed and went into liquidation, guarantee for there was no those depositors and the result was thev were driven to stark pauperism. was the reason why such a corporation was formed and the object was to see that these peoples deposits are secured. This is something good which has been done. I am not challenging the correctness of such an approach in the matter. While it is good that small depositors deposits are secured this way,, we should examine the question why the bank went into such a state of collapse and liquidation. The reason is, pure and simple, mismanagement. What did the management get for that? It was nothing. This Insurance Corporation came in to secure them. Therefore, you do not penalise the management for that. It takes you into difficulty; you do not penalise it Therefore. something •.should have been done about it.

Secondly, even after you secure the depositors' money, you are not giving them this money easily. As it is,, the policy-holders, whether they have such, deposits in a bank or it is with an insurance company, are to complete so many formalities and rituals, with the result that possibly a depositor dies before he gets the money. Therefore, Sir, the very purpose for which we have done it, gets defeated. What are the measures by which you want to simplify things and liberalise the rules so that they get benefit of it?

SHRI SATISH AGARWAL: Sir,, Mr. Mahapatro has pleaded for some easy method to get the money in case the bank goes into liquidation. I wish that such an occasion does not arise at all. The House will be interested to know that in-between 1949 to 1961, that is, 12 years, before this Deposit Insurance Corporation and the other company came into existence, the total number of banks that went into

[Shri Satish Agarwal] voluntary liquidation was 164, while liquidation by law was 112 and the total number of banks that went into liquidation between 1949 and 1961 was 276. But after this Deposit Insurance Corporation came into force in 1961 and the other one in 1971, I think upto 1961 only 11 banks were amalgamated and only one went into liquidation and there was this scheme of arrangement with regard to two banks. So, after 1961, that particular situation has not arisen. The hon. Member rightly pointed out with regard to this scheme emanating only in the background of Palai Bank. I wish that hereafter, there will be no occasion and let us all wish that no bank in this country will go into liquidation. So, that particular occasion will not arise. Even then, if there be any such complaint that the hon. Member has made with regard to any procedural difficulties, I assure him that we will look into the same and there will be no delay in the disposal of cases.

"With these words, Sir, I appeal that the Bill be passed.

SHRI U. K. LAKSHMANA GOWDA: What about the limit?

SHRI SATISH AGARWAL: Twenty thousand of course is the limit irrespective of the total deposits. This is true. But the occasion will not arise; that is number one. Secondly,, it is only to safeguard the interest of the small depositors, and a small depositor has not got more than Rs. 20,000 in one particular bank.

SHRI U. K. LAKSHMANA GOWDA: But why restrict it to Rs. 20,000? Under the Industrial Disputes Act you are amending the definition of the worker by raising his wage to thousand rupees or thousand two hundred rupees. Why should you not increase this limit of Rs. 20,000 to Rs. 50,000?

SHRI SATISH AGARWAL; It is only with regard to one bank. The deposits may be in other banks also.

It is the deposit that is insured; it is not the depositor who is insured. If one depositor has Rs. 20,000 in one bank, it does not mean that he will not get for his deposits in five other banks.

SHRI U. K. LAKSHMANA GOWDA: Suppose there is a person who has got a depasit of Rs. 30,000 in a bank and the bank collapses. Your insurance covers only Rs. 20,000 and the depositor loses his ten thousand rupees. My suggestion is, in the present circumstances, to increase the limit from what it was in 1961. There is such an inflation and there is chance for increasing that limit from Rs. 20,000. So, I would like the Minister to consider it. I am not saying that he should agree here and now. But there is a case for consideration.

SHRI SATISH AGARWAL: The suggestion in his latter part is acceptable to me

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): The question is:

"That the Bill be passed."

The motion was adopted.

SHRI U. K. LAKSHMANA GOWDA: Before you take up the next Bill,. I find that the House is very thin. Also, I am told that there is not much business for 17th and 18th. In the circumstances I would suggest that we adjourn the House now.

5.00 P.M.

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): The suggestion should come from this side.

SHRI: LAKSHMANA MAHAPA-TRO: When the Business Advisory Committee met and allotted time, there was this sort of understanding that two days will be allotted for passing these Bills and that the discussion would be spread over on these two days, not that all the Bills would be passed in one day.

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): Not all the Bills. We would sit only up to 6 P.M.

SHRI LAKSHMANA MAHAPA-TRO: Let us not sit like other days beyond 5 P.M., as we did when there Was a regular Session. Since we are now in extended Session, we should not sit beyond 5 P.M.

SHRI SATISH AGARWAL: If the House 'SO wishes, I have no objection. The Government would always res-

pond to the wishes of. the House. There is no question. I submit to the wishes of the House.

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): Then, we adjourn now till 17th May.

The House then adjourned at one minute past five of the clock till eleven of the clock on Wednesday, the 17th May, 1978.